

Central Administrative Tribunal
Principal Bench

(3)

OA No. 476/2004

New Delhi this the 10th day of March, 2004.

Hon'ble Mr. V.K. Majotra, Vice-Chairman (A)

Sh. Lakshman Singh, AE E/M
S/o Sh. Kundan Lal,
working as C.D.S. (MES),
Meerut Cantt.

-Applicant

(By Advocate Shri V.P.S. Tyagi)

-Versus-

1. Union of India through Secretary,
Ministry of Defence,
South Block, New Delhi.
2. The Engineer-in-Chief,
E-In-C's Branch (MES),
AHQ, DHQ PO New Delhi.
3. The HQR's Chief Engineer, (MES),
Western Command,
Chandi Mandir,
Panchkula, Haryana.
4. The HQR's Chief Engineer AF (WAC),
Palam Delhi Cantt.
5. The Commander Works Engineer (A/F)
Ambala Cantt.
6. The Principal CDA (WC),
Sec 9-C,
Chandigarh.
7. The AAO (Pay),
W.C. Jalandhar Cantt.
8. The G.E. (AF),
Halwara.
9. The Commander Works Engineers (MES),
29-J the Mall,
Meerut Cantt.

-Respondents ,

O R D E R (ORAL)

Learned counsel heard. He stated that applicant while serving as AE (MES) in the Organisation of G.E. (AF) Halwara obtained medical treatment in emergency in some private nursing home at

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(9)

Meerut and in Metro Hospital and Heart Institute, Noida for heart ailment and submitted two medical bills for re-imbursement amounting to Rs.1,44,051.00 and Rs.19,091/- respectively with the concerned authorities. Applicant's claims were forwarded to HQCE, Western Command by HQ CE AF (WAC) Palam, Delhi Cantt vide their letter dated 5.5.2003. These claims were forwarded by GE (AF) Halwara vide letter dated 26.9.2002 to Headquarters CWE (AF) Ambala Cantt but his claims have yet not been cleared. Learned counsel stated that applicant would be superannuating within a year and since he is in need of money his claims should be decided immediately. Applicant has reminded the Engineer-in-Chief by Annexure A-8 dated 25.7.2003 but his claims have not been decided despite this.

2. Having regard to the contentions raised, in my considered view, in the interest of justice this OA can be disposed of at this stage itself without putting the respondents on notice with a direction to the respondents to consider the present OA as a representation of applicant and to decide his claims within a period of three months from the date of communication of these orders. Ordered accordingly. No costs.

V.K. Majotra

(V.K. Majotra), 10.3.04
Vice-Chairman (A)

cc.